

[Translation]

[English]

Life Saving Drugs

1553. SHRI JAGMEET SINGH BRAR:
SHRI PHOOL CHAND VERMA:

Will the PRIME MINISTER be pleased to state:

(a) the production of the life saving drugs in the country-vis-a-vis their requirement;

(b) whether these drugs are also being imported;

(c) if so, the amount of foreign exchange spent on their import so far during 1993-94 vis-a-vis 1990-91, 1991-92 and 1992-93; and

(d) the action being taken by the Government to produce life saving drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (d). At present most of formulations and bulk drugs requirement is met through indigenous production. Imports are made only to meet the shortfall in domestic production and where ever domestic production has not commenced due to economic non viability/technological constraints etc. The value of the imported drugs for the period 1990-91 and 1991-92 are given below:-

Rs. crores

<i>Year</i>	<i>Bulk drugs</i>	<i>Finished formulations</i>
1990-91	322.57	84.94
1991-92	458.51	96.12

Amount for Free Legal Aid

1554. SHRI V. SOBHANADREESWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) the number earmarked by the Union Government towards free legal aid to poor during each of the last three years; its utilisation; state-wise and year-wise;

(b) the reasons for not utilising these funds by some State Governments; and

(c) the effective steps take/proposed to be taken by the Government to make available free legal aid to poor person?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) A budget grant of Rs 40 lakh has been sanctioned under sub-head "Grant - in - aid" each during the financial year's 1990-91, 1991-92; and 1992-93. The allocation of the Central Funds on "State basis" is not done. The administrative and day-today working expenses of the State Legal Aid & Advice Board etc. are being met out of the State Funds provided by the respected States Government. The Committee Implementing Schemes sanctions grants-in-aid to State Legal & Advice Boards, Universities and Law Colleges and non-political registered Social Action Groups involved in the field of Legal Aid on "Financial Year" basis for implementation of Strategic Legal Aid Programmes, such as holding of Legal Aid Camps/Lok Adalats; setting up of Legal Aid Clinics in Universities and Law Colleges; promotion of Legal Literacy and Training of Para-Legals etc. The grants released and utilisation of the grant, State-wise and year-

wise is contained in the enclosed Statement.

(b) The reasons for non-utilisation of the funds by the State Government may differ depending upon law and order, floods/draught and attitude of the professionals etc.

(c) various Legal Aid Programmes, such as promotion of Legal Literacy, holding of Legal Aid Camps/Lok Adalats, and Training of Para-Legals etc. are being organised to make available Free Legal Aid to poor persons.

STATEMENT

Statement showing the grants-in-aid released and utilisation certificates issued State-wise during the financial year 1990-91; and 1991-92.

Sl. No.	Name of the State	1990-91		1991-92	
		Grant Released issued	Utilisation Certificate issued	Grant Released	Utilisation Certificate issued
1	2	3	4	5	6
1.	Andhra Pradesh	90,000	9,992.00	2,31,929	91,869.00
2.	Assam	2,00,000	50,000.00	1,60,000	—
3.	Bihar	35,000	20,000.00	27,500	10,000.00
4.	Gujarat	1,00,000	95,261.11	2,10,262	1,56,035.00
5.	Haryana	55,000	53,537.50	1,40,000	—
6.	Himachal Pradesh	50,000	—	1,10,000	—
7.	Jammu & Kashmir	—	—	10,000	—
8.	Karnataka	2,00,000	2,00,000.00	2,65,000	2,50,000.00
9.	Kerala	2,20,000	70,000.00	80,000	30,000.00

Statement showing the grants-in-aid released and utilisation certificates issued State-wise during the financial year 1990-91

Sl. No.	Name of the State.	1990-91		1991-92	
		grant released	Utilisation Certificate Issued	grant released	Utilisation Certificate Issued
1					
2		4	5	6	
10.	Madhya Pradesh	1,00,000	1,00,000.00	2,35,000	2,35,000.00
11.	Maharashtra	45,000	20,000.00	75,000	—
12.	Manipur	17,000	17,000.00	10,000	10,000.00
13.	Meghalaya	—	—	5,000	—
14.	Orissa	2,00,000	—	2,10,000	10,000.00
15.	Punjab	50,000	cheque returned and cancelled	50,000	30,695.25
16.	Rajasthan	1,10,000	—	NIL	—
17.	Tamil nad	4,00,000	4,00,000.00	4,15,000	4,15,000.00
18.	Tripura	50,000	—	NIL	—

Statement showing the grants-in-aid released and utilisation certificates issued State-wise during the financial year 1990-91, and 1991-92.

Sl. No	Name of the State.	1990-91		1991-92	
		grant released	Utilisation Certificate Issued	grant released	Utilisation Certificate Issued
1					
2	3	4	5	6	
19.	Uttar Pradesh	1,05,000	1,05,000.00	1,90,000	70,806.00
20	West Bengal	1,00,000	77,382.70	1,15,000	66,079.25
21.	Chandigarh	—	—	25,000	—
22.	Delhi	7,90,000	7,44,928.45	9,55,150	9,04,150.00
23.	Lakshadweep	1,00,000	—	—	—
	GRAND TOTAL	30,17,000	19,63,101.76	35,19,841	22,84,634.50

Sl. No.	Name of the State.	1992-93	7	8
1.	Andhra Pradesh	1,16,000	19,637.50	
2.	Assam	25,000		
3.	Bihar	60,000	10,000.00	
4.	Gujarat	1,75,136		
5.	Haryana	1,65,000		
6.	Himachal Pradesh	1,00,000		
7.	Jammu & Kashmir	NIL		
8.	Karnataka	2,70,000		
9.	Kerala	1,10,000	10,000.00	
10.	Madhya Pradesh	2,20,000	2,00,000.00	
11.	Maharashtra	1,45,000		
12.	Manipur	17,000	17,000.00	
13.	Meghalaya	NIL		

Sl. No.	Name of the State	2-	7	8
14.	Orissa	3,27,000	—	—
15.	Punjab	25,000	—	—
16.	Rajasthan	NIL	—	—
17.	Tamil nad	4,15,000	—	—
18.	Tripura	NIL	—	—
19.	Uttar Pradesh	25,000	5,000.00	5,000.00
20.	West Bengal	95,000	10,000.00	10,000.00
21.	Chandigarh	NIL	—	—
22.	Delhi	9,74,500	14,500.00	14,500.00
23.	Lakshadweep	9,74,500	14,500.00	14,500.00
GRANT TOTAL	32,57,636	2,79,137.50		